

IN THE HIGH COURT OF JUDICATURE AT PATNA
FIRST APPEAL No.2 of 2024

Keshav Prasad Yadav

... .. Appellant/s

Versus

Rajendra Yadav

... .. Respondent/s

Appearance :

For the Appellant/s : Mr. Radha Mohan Pandey, Advocate
For the Respondent/s : Mr.

**CORAM: HONOURABLE MR. JUSTICE RUDRA PRAKASH
MISHRA**

ORAL ORDER

4 30-04-2026 As per office notes, vide order dated 14.05.2024,
time till 02.07.2024 was granted to the learned counsel for the
appellant to file Deficit Court Fee and also to remove defect No.
5. It appears that Deficit Court Fee has been filed as also
synopsis regarding Defect No. 5 has been filed, however, both
after the expiry of the the time allowed.

2. In the interest of justice, the belated filing of Deficit
Court Fee as also Synopsis is accepted.

3. List this case before *Lawazima Board*.

(Rudra Prakash Mishra, J)

Alok Verma/-

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